

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 110  
IA No. 412/JPR/2022  
CP No. (IB)- 198/9/JPR/2020  
Under Section 9 of IBC, 2016**

**In the matter of:**

**M/s Interarch Building Products Pvt. Ltd.**

**...Operational Creditor/ Applicant**

**Versus**

**M/s Mangalam Cement Ltd.**

**... Corporate Debtor/ Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Charu Sangwan, Adv.

For the Respondent : Sandeep Taneja, Adv.

**ORDER**

**IA No. 412/JPR/2022:**

Heard Ms. Charu Sangwan, Adv. for the Petitioner/ Operational Creditor.

Mr. Sandeep Taneja, Adv. for the Respondent/ Corporate Debtor.

An application for withdrawal of petition filed under Section 9 of IBC, 2016 has been filed by the M/s Interarch Building Products Pvt. Ltd. It has been submitted that matter has been settled between the parties and according to the settlement agreement, the petitioner seeks withdrawal of the petition. Permission granted. IA is allowed and CP No. (IB)- 198/9/JPR/2020 is dismissed as withdrawn.

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**CP No. (IB)- 198/9/JPR/2020:**

In view of the order passed in IA No. 412/JPR/2022, the instant CP is dismissed as withdrawn.

Sd-

(Prasanta Kumar Mohanty)  
Technical Member

Sd

(Deep Chandra Joshi)  
Judicial Member

September 05, 2022  
HA